

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.213 of 1994

Thursday this the 3rd day of February, 1994

CORAM

The Hon'ble Mr. Justice Chettur Sankaran Nair, Vice Chairman
The Hon'ble Mr. P. V. Venkatakrishnan, Administrative Member

K. Ratnamma, Part-time Sweeper,
Mail Motor Service Unit,
Thiruvananthapuram. Applicant

(By Advocate Mr. Sasidharan Chempazhanthiyil)

Vs.

1. Senior Supdt. of Post Offices,
Trivandrum North Division,
Thiruvananthapuram.
2. Chief Postmaster General,
Kerala Circle, Thiruvananthapuram.
3. Director General, Postal Department,
New Delhi.
4. Union of India, represented by
Secretary, Ministry of Communications,
New Delhi. Respondents

(By Advocate Mr. Mathew J Nedumpara, ACGSC)

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN.

Applicant seeks regularisation of her services. According to her, Annexure.A3 and Annexure.A6 support her claim. We find that she has made Annexure.A8 representation and that it is pending consideration before 1st respondent. The representation does not contain any details. However, Standing Counsel submitted fairly that the Original Application will be treated as supplementing the representation and appropriate orders passed on the representation within three months from today. We make it clear that a fact adjudication

should be made regarding the details of service, and reference will be made to the rules/judgments governing the subject, while passing an order.

2. Application is disposed of with the aforesaid directions. No costs.

Dated 3rd February, 1994.

P. Venkatakrishnan
P.V. VENKATAKRISHNAN
ADMINISTRATIVE MEMBER

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

ks32.